

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P.No.166/2000 in  
O.A.No.324/97

(A)

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 29th day of September, 2000

Shri Om Prakash Tiwari  
s/o Shri Ganga Prasad  
R.C.-256, Kala Enclave  
Khora Colony, P.O.Makan Pur  
Distt. Ghaziabad (UP). ... Petitioner

(By Shri O.P.Khokha, Advocate)

Vs.

Shri Harcharan Singh,  
Secretary  
Staff Selection Commission  
C.G.O.Complex, Lodhi Road  
New Delhi - 110 003. ... Respondent

(By Shri N.S.Mehta, Advocate with Shri Harcharanjit  
Singh, Secretary, SSC, Contemnor)

O R D E R (Oral)

By Justice V. Rajagopala Reddy:

Heard the counsel for the Petitioner and the respondents. Shri Harcharanjit Singh, Secretary, SSC, contemnor is present in this Court. The direction given by the Tribunal was that the applicant should be given initially ~~for~~ temporary status and eventually ~~for~~ engagement as casual labour. The proceedings dated 29.9.2000 have been placed before us to show that the applicant has been reengaged as casual labour w.e.f. the date he reports from the duty. The learned counsel for the petitioner, however, is not satisfied with the order as the petitioner has not been given the temporary status which would give him certain advantages which are not available to the casual labour. As it is clear from the order that the applicant should be given temporary status, we direct the respondents to comply with the order in full by

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giving him temporary status within one week from today. With this direction, the CP is closed. Notices issued to the respondents are discharged. No costs.

Issue 'Dasti'.

(GOVINDAN S. TAMPI)  
MEMBER(A)

*V.Rajagopala Reddy*  
(V.RAJAGOPALA REDDY)  
VICE CHAIRMAN(J)

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